

I. O. C. Subsidiary in Nepal

91. SHRI HARDAYAL DEVGUN :
 SHRI YAJNA DATT SHARMA :
 SHRI TRIDIB KUMAR
 CHOWDHURY :
 SHRI JAI SINGH :
 SHRI K. LAKKAPPA :
 SHRI A. SHREEDHARAN :
 SHRI V. NARASIMHA RAO :
 DR. SUSHILA NAYAR :
 SHRI MAHANT DIGVIJAI NATH:
 SHRI R. V. NAIK :
 SHRI D. N. PATODIA :
 SHRI K. P. SINGH DEO :
 SHRI R. R. SINGH DEO :
 SHRI R. K. AMIN :
 SHRI SRINIBAS MISRA :
 SHRI J. MOHAMMAD IMAM :
 SHRI K. M. KAUSHIK :
 SHRI P. VISHWAMBHARAN :
 SHRI HIMATSINGKA :
 SHRI BIBHUTI MISHRA :
 SHRI S. A. AGADI :
 DR. RANEN SEN :
 SHRI JYOTIRMOY BASU :
 SHRI N. R. LASKAR :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it a fact that a Subsidiary of the Indian Oil Corporation is going to be formed in Nepal;

(b) if so, the reasons therefor;

(c) the present arrangements for the distribution of petroleum products of Indian Oil Corporation in Nepal and what will be the new arrangements in this regard; and

(d) the pros and cons of the new arrangements and the way this will affect Indian interest ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) (a) to (d). The Indian Oil Corporation Limited has formed a wholly owned subsidiary company to carry on business in countries outside India includ-

ing Nepal. This will facilitate the conduct of such business more effectively and will not in any way affect Indian interests adversely. At present, the Marketing Division of the Indian Oil Corporation Limited has a sales office in Nepal, through which the marketing of Indian oil products is handled. This office would be closed down and an office of this subsidiary company will be opened there to look after the operations in Nepal.

Wealth of Sheikh Abdullah and Mirza Afzal Beg.

92. SHRI HARDAYAL DEVGUN :
 SHRI SHRI GOPAL SABOO :
 SHRI RAM SINGH AYARWAL :
 SHRI KANWAR LAL GUPTA :
 SHRI ONKAR SINGH :
 SHRI SHARDANAND :
 SHRI ATAL BIHARI VAJPAYEE :
 SHRI SURAJ BHAN :
 SHRI BRIJ BHUSHAN LAL:
 SHRI RAM GOPAL SHALWALE :
 SHRI JAGANNATH RAO JOSHI :
 SHRI RANJEET SINGH :
 SHRI YAJNA DATT SHARMA :
 SHRI JAI SINGH :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 7080 on the 21st April, 1969 and state :

(a) whether an enquiry about the wealth of Sheikh Abdullah and Mirza Afzal Beg in their names and in the names of their wives, sons, daughters and sons-in-law and its source has since been collected ;

(b) if so, the details thereof ; and

(c) if not, the steps taken by Government to expedite the collection of the requisite information ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI P. C. SETHI): (a) The enquiries are still going on.

(b) Does not arise.

(c) Notices under the Wealth Tax Act have been issued to the various persons.

The returns have not yet been received. They will be scrutinised when received. In case there is any unaccounted for acquisition of wealth, it will be brought to assessment and other necessary action under the law will be taken.

Collection of Evaded Income-Tax.

93. SHRI K. P. SINGH DEO: Will the Minister of FINANCE be pleased to state:

(a) whether, in response to an appeal made by the Income-Tax Department for public cooperation for recovery of evaded Income-Tax, there has been any response from the public;

(b) if so, the amount of Income-Tax recovered during the last three years as a result of public cooperation, the time taken to dispose of such type of cases and to finalise rewards to the informants;

(c) whether any such cooperation has come from Orissa; and

(d) if so, the amount recovered during the last three years and the amount of reward money paid ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The information is not readily available and its collection will involve enormous time and labour. As regards the time taken to dispose of cases where informers give information, it depends upon the type of information given. So far as rewards are concerned, they can be given only after the cases are finalised and additional tax is realised or its realisation poses no difficulty.

(c) Yes, Sir.

(d) The amount of tax recovered during the last three years as a result of information given by informers and rewards paid to them is being collected and will be laid on the Table of the House.

Location of Income Tax Office at Dhenkanal, Orissa

94. SHRI K. P. SINGH DEO: Will the Minister of FINANCE be pleased to state:

(a) whether Government have now finalised the location of the Income Tax Office at Dhenkanal, Orissa;

(b) if so, the progress made so far; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (c). Yes, Sir. The Income-tax Office at Dhenkanal, at Orissa, has been opened with effect from the 1st July, 1969.

✓ Achievements through I. U. C. D. for Curbing Population Growth.

95. SHRI N. K. P. SALVE: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the IUCD programme for curbing population growth has not been as successful as expected owing to the reason that in most cases the device was not being used consistently;

(b) whether any research has been undertaken by his Ministry for providing alternative to I. U. C. D.;

(c) whether comparative benefits or otherwise of the oral pill and other foreign inventions and the I. U. C. D. have been assessed by his Ministry; and

(d) if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) The I. U. C. D. programme which was introduced during 1965 had an initial success which was followed by a slight setback. The programme is regaining its popularity.